

1123

Documents submitted before the Hon'ble National Green Tribunal

Original Application No 33/2018 (WZ)

Request for rectification of errors in Serial Num 42 of Annexure to Report Submitted by the Committee

INDEX

Sr No	Particulars of Document	Page Num	
		From	To
1	Copy of letter dt 13th September to the Collector requesting for rectification in entry 42 of Annexure 1 of the Report dt 11th August 2021 submitted before the Hon'ble National Green Tribunal on 16th August 2021	01	04
2	Exhibit A Copy of Report of the Joint Committee constituted by Hon'ble National Green Tribunal dt 11th August 2021 submitted before the Hon'ble National Green Tribunal on 16th August 2021	05	14
3	Exhibit B Copy of the Order of the Hon'ble National Green Tribunal dt 30th June 2020	15	16
4	Exhibit C Copy of NA Certificate Num Jamin/NA/SR/14/14	17	23
5	Exhibit D Copy of 7/12 Extract	24	
6	Exhibit E Copy of Occupation Certificate	25	26
7	Exhibit F Google MAP showing distance from DAM	27	
8	Exhibit F Google MAP showing distance from Lake	28	
9	Proof of Delivery of request for rectification to I. Collector (a) Email (b) Courier (c) Hand Delivery II. SDO Maval (d) Email SDO Maval (e) Courier SDO Maval	29 30 31 32 33	

SAMIR SARAIYA

MOST URGENT

BY EMAIL/SPEED POST WITH A.D./HAND DELIVERY

Date: 13th September, 2021

To

The Collector

New Collector Office Building,
Station Rd, Opposite Sasoon Hospital,
Pune, Maharashtra 411001
Tel: (020) 2611 4949
collector.pune@maharashtra.gov.in

Re: Rectifications in the entry at "Sr. No 42" in Annexure 1 of the Report dt. 11th of August, 2021 of the Joint Site Inspection conducted on 23rd October, 2020 and 13th January, 2021 which has been duly submitted by your good offices (*enclosed herewith as Exhibit A*) on the 16th of August, 2021 before the Hon'ble National Green Tribunal in O.A. 33/2018(WZ)(M.A. no. 124/2018) pertaining to my property situated at Survey No. 609(3), Village – Tikona, Taluka – Maval, District – Pune.

Sir,

This has reference to the subject matter as aforecaptioned, in which regard I hereby state and record as under: -

- 1) That it is a matter of record that in compliance of the Order dated 30th June, 2020 passed by Hon'ble NGT your representatives along with the Officers of the Forest Department and Maharashtra Pollution Control Board as members of Joint Committee were called upon to inspect the matter under question raised in the application and submit a factual and action report before the Hon'ble NGT. (*Hereto marked and annexed as Exhibit – B is a copy of the said order*).

SAMIR SARAIYA

- 2) That the said order was available online for my perusal and inspection and on perusal thereof errors pertaining to the property are observed.
- 3) That vide this letter, I am desirous of bringing to your kind attention, certain errors in the said report, so as to enable your good offices to make the requisite rectifications and further amend the said report which has been submitted by your good offices to the Hon'ble NGT in order to reflect the correct facts as enumerated below so as to protect my legitimate rights and interests.
- 4) At the outset I have to state that the report wrongly alleges that I have not obtained the N.A. certificate. I emphatically state that I have in due compliance with the procedures as established under law, obtained the N.A. certificate from the appropriate authorities. (Hereto marked and annexed as **Exhibit – C** is a copy of the N.A. certificate).
- 5) Further, as per the said report submitted by your good offices, my property is shown as located in "Pawana Project". However, it is imperative and pertinent to place on record that my property is not located in "Pawana Project" and is in fact located 2.93 kms away from the dam and more than a kilometre away from the lake (Hereto marked and annexed as **Exhibit – F** are copies of screenshots taken from Google Maps)
- 6) Apart from the above , I would like to bring to your notice the true and correct facts as mentioned herein under:-

a) **Survey No.-**

The Survey no. of the abovementioned property has not been recorded in the annexure to the report which has been submitted by the joint committee. Hereto marked and annexed as **Exhibit – D** is a copy of the 7/12 extract as seen on the website which clearly records the Survey no. of the abovementioned property.

SAMIR SARAIYA

b) Name in 7/12 -

My name has not been reflected in regard to the abovementioned property and has not been recorded in the report submitted by the joint committee. Hereto marked and annexed as **Exhibit - D** is a copy of the 7/12 extract as seen on the website, which clearly records my name

c) Type and details of Construction mentioned as "Open Plot" -

The type and details of the construction has been erroneously mentioned as "Open Plot" in the report submitted by the joint committee. Hereto marked and annexed as **Exhibit - E** is a copy of the Occupation Certificate as issued by the office of Metropolitan Commissioner and Chief Executive Officer of PMRDA which reflects that I have constructed a structure as per the approved plans.

d) Details of building Permission not mentioned -

The details of the Building Permission have not been mentioned in the report submitted by the joint committee. Hereto marked and annexed as **Exhibit - C** is a copy of the N.A Certificate as issued by the office of Collector of Maval.

e) Presence of Sewage system not Mentioned -

The presence of the sewage system at the property has been overlooked. The property has its own septic tank and soak pit.

f) Distance from Pawna Dam

The details of distance from the dam has been erroneously mentioned as 250 m in the report submitted by the joint committee whereas the actual distance is 2.93kms. Hereto marked and annexed as **Exhibit - F** are copies of screenshots taken from Google Maps which clearly shows that the distance from the property to the dam is 2.93 kms and more than 1 kilometre from the lake

SAMIR SARAIYA

- 7) In light of the foregoing paragraphs, and in consonance with the attached documents you are hereby kindly called upon to make the requisite changes as and by way of an amendment in the report before the Hon'ble NGT, so as to ensure that no adverse orders are passed against me on the basis of erroneous information.
- 8) Hoping that you shall treat this letter with the urgency it truly deserves.

Thanking You in anticipation,
I remain,
Yours faithfully



Samir Saraiya

Date : 13th September 2021

Copy marked to:-

- 1) Office Of Sub Divisional Officer
Maval-Mulshi,
Sub Division Pune,
New Administrative Building 2nd floor,
Opp. Vidhan Bhavan, Pune - 411001.
Tel: 020-26122239
sdomaval-mh@gov.in
- 2) Hon'ble Registrar General, NGT (W.Z.),
Principal Bench, Faridkot House,
Copernicus Marg, near India Gate,
New Delhi - 110001.
Tel: 011 2304 3533
judicial-ngt@gov.in

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(THROUGH VIDEO CONFERENCING)**

ORIGINAL APPLICATION NO. 33/2018 (WZ)

Sanjay Bhegade & Ors.	----	Applicant
Vs.		
State of Maharashtra & Ors.	----	Respondents

**Submission of Report by Joint Committee constituted by
Hon'ble NGT in O. A. 33/2018 (WZ)**

The Joint Committee of (i) The Collector, Pune – represented by Shri. Sandesh Shirke, SDM Maval- Mulshi, Pune (ii) Shri. Rahul Patil, Dy. Conservator of Forest, Pune Forest Division and (iii) Shri. Nitin Shinde, the Sub Regional Officer, Maharashtra Pollution Control Board, Pune carried out the inspection of the site on 23/10/2020. The Joint Committee is submitting the report in compliance of the Order passed by Hon'ble NGT.

1) Observations made by the SDM Maval-Mulshi, Pune representing the Collector, Pune -

- I) It is stated that during the site visit, the Record related to land viz. name on the 7/12 extract, Details of building permission, year of construction, Type of Construction and its use, whether the property is located uphill or downhill, distance from Pavana Dam etc. was checked.
- II) Prima facie, it is stated that only 2 constructions have obtained Non- Agriculture permission and the remaining constructions are unauthorized.
- III) It was observed that Septic Tank is provided to all constructions projects.

- IV) Some of the property owners are using the construction for residential purpose while others are using for commercial purpose.
- V) The report from the SDO Maval-Mulshi representing the Collector, Pune is attached and annexed herewith as an **Annexure- 1.**

2) Observations made by the Forest Department, Pune-

- I) It is stated that during site visit inspection the area was surveyed in order to find out the unauthorized constructions (illegal) constructions in Pawananagar area.
- II) In the survey, 10 out of 63 constructions were found in the private forest which are deemed to be reserved forest as per the provisions of the Maharashtra Private Forest Acquisition Act, 1975. Such constructions in the reserved forest means encroachment over the reserved forest which is prohibited as per the provisions of the Indian Forest Act 1927.
- III) The Forest Department has issued show cause notices to the owners of the constructions to show cause why such constructions should not be removed. As those owners of the constructions had made constructions in the reserved forest which are offences as per the Indian Forest Act, 1927, Forest Offences Report (FOR) were filed against the owners of the constructions.
- IV) Two of the owners to whom Show Cause Notices were issued filed Writ Petitions in the High Court thereby challenging vesting of those lands in the State Government as Private Forest as per the Maharashtra Private Forest Act, 1975. The Hon'ble High Court vide Judgment dated 27/09/2018 disposed of both the Writ Petitions in favour of the Government.

- V) One of the owners of the constructions has challenged the Judgment of the Hon'ble High Court by filing Special Leave Petition in the Hon'ble Supreme Court. After hearing, Hon'ble Supreme Court has passed an interim order of Status Quo in the said matter.
- VI) The detailed report is attached and annexed herewith as an **Annexure - 2**.

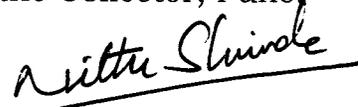
3) Observations made by Maharashtra Pollution Control board-

- I) After carrying out the site inspection and going through the report filed by the SDM, it can be stated that most of the properties are used for residential purpose. Hence, the pollution potential seems to be low and all properties have provided with septic tanks and soak pit arrangement for treatment of sewage generation from domestic effluent.
- II) During the visit no direct sewage discharge to the river was observed from any of the property.

Date - 11/08/2021
Pune.


(Rahul Patil, I.F.S.)
Dy. Conservator of Forest,
Pune Forest Division


(Sandesh Shirke)
SDO ~~Maal~~ representing
the Collector, Pune.


(Nitin Shinde)
The in-charge Regional Officer,
MPCB Pune.

Application No. 33/2018 (M.A. No. 124/2018) from Hon'ble Green Court Pune (West Division)

Government of Maharashtra against Mr. Sanjay Bhagade and others
 Summary of Joint Site Inspection dated 23/10/2020 & 13/01/2021 with the concerned Village Workers Talathi of Revenue Department, Divisional Officer, concerned Forest Ranger of Forest Department and representatives of our Maharashtra Pollution Control Corporation, Pune

S.N.	Village Name	Surve Number / Gat Number	Area	Name of the bungalow owner	Name on 7/12	Type of construction	Type and details of use	Year of construction	Details of building Permission	Is it uphill / down hill?	Number of trees	Is there a sewage system	Distance from Pavana Dam	Owner Mobile Number	Caretaker Name	Caretaker Mobil number
1	Khadaak Gevende	64/14	0 H 17 R	Raak J. Hariya	Raak J. Hariya (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use, the swimming tank	2010	Sub Divisional Officer Maval-Mulshi Order No.NA/SR/16/2020, Dt.25.09/2020	Yes	15	Yes	300 Mtr		Jagan Arjun Thakur	9881431844
2	Khadaak Gevende	4/20	00 H 03.00 R	Vikram Kurty	Minaj Vikram Kuthi Vikram Maru Kuthi (Rehabilitation Plot)	Bungalow / pucca construction	Commercial Use, Rental (MTDC Permit Registration No. 691) Swimming Tank	2014	Unauthorized	Yes	70	Yes	300 Mtr	8007484897		
3	Khadaak Gevende	62/4, 64/3	1 H 35 R	Ravindra Ramchandra Dharamshi	Ravindra Ramchandra Dharamshi	Bungalow / pucca construction	Commercial, Swimming tank	2014	Unauthorized	Yes	0	Yes	50 Mtr		Meghraj Arjun Singh	9766084461 9503656622
4	Khadaak Gevende	19/1, 19 Final Plot no.1	0 H 97 R	Kumandur Sampat Kumar Chakraborty	Kumandur Sampat Kumar Chakraborty	Bungalow / pucca construction	Residential use, the swimming tank	2016	Unauthorized	Yes	90	Yes	100 Mtr	9820048329	Avinash Padwal	9076131085
5	Khadaak Gevende	5/1, 5/2	0 H 74 R	Ruchi Shirish Sankhe	Ruchi Shirish Sankhe	Bungalow / pucca construction	Residential use, the swimming tank	2009	Unauthorized	Yes	200	Yes	100 Mtr	9820020748	Narayan Bodke	9890441585
6	Khadaak Gevende	58/17, 58/22/1, 58/22/2, 58/23, 58/24	01 H 33 R	Homi Jesse	Vira Homi Jesse Homi F. Jesse	Bungalow / pucca construction	Residential use, the swimming tank	1991	Unauthorized	Yes	80	Yes	100 Mtr	9920440896	Balu Kisan Rokade	7028158009
7	Khadaak Gevende	58/1	00 H 39.40 R	Gopal Dinubhai Amin	Gopal Dinubhai Amin	Bungalow / pucca construction	Residential use, the swimming tank	2015	Unauthorized	Yes	60	Yes	40 Mtr	8888893328	Pradip Thackeray	9766350940
8	Khadaak Gevende	58/25	00 H 68 R	Leshin Lalubhai Sanghvi	Leshin Lalubhai Sanghvi	Bungalow / pucca construction	Residential use, the swimming tank	2005	Unauthorized	Yes	50	Yes	100 Mtr		Jinesh Jeswal	9551654337
9	Khadaak Gevende	62/5+6+7+8	01 H 03 R	Radhika Akash Shah	Radhika Akash Shah	Bungalow / pucca construction	Residential use	2008	Unauthorized	Yes	50	Yes	100 Mtr			
10	Dudhivare	31/2	0 H 21.10 R	Kishore Jagdish Chaudhary Mangesh Jagdish Chaudhary	Kishore Jagdish Chaudhary Mangesh Jagdish Chaudhary (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use/Commercial, Swimming tank	2006	Unauthorized	Yes	65	Yes	1 K.Mtr	9923430456 9168708234		
11	Dudhivare	36/1	0 H 10 R	Jitendra Chandrakant Sartandel Sangita Jitendra Sartandel	Jitendra Chandrakant Sartandel Sangita Jitendra Sartandel	Bungalow / pucca construction	Commercial use, rental, swimming tanks	2017	Unauthorized	No flat land (adjacent to the stream)	3	Yes	1 K.Mtr	9820819279	Raghu Kokare	8806403207
12	Prabhachi Wadi	83	1 H 20 R	Manoj Sainani	Manoj Sainani	Bungalow / pucca construction	Commercial use, (office), swimming tanks	2012	Unauthorized	Yes	100	Yes	2 K.Mtr	9870088888	Manesh Rathore	9876727111
13	Ambegaon	112	1 H 78 R	Sameer Harmukh Shah	Sameer Harmukh Shah (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use, Swimming tank	2014	Unauthorized	Yes	1500	Yes	100 Mtr	9322405473	Sunil Mhetre	88887283974
14	Pale P.Ma.	147/3, 147/4, 147/5	3 H 26 R	Deep Trivedi	Deep Trivedi (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2019	Unauthorized	Yes	150	Yes	2 K.Mtr		Deepak Pol	

1131

Annexure - I

S.N.	Village Name	Surve Number / Gat Number	Area	Name of the bungalow owner	Name on 7/12	Type of construction	Type and details of use	Year of construction	Details of building Permission	Is it uphill / down hill?	Number of trees	Is there a sewage system	Distance from Pavana Dam	Owner Mobile Number	Caretaker Name	Caretaker Mobil number
15	Pale P.Ma.	144/4	0 H 90 R	Amul Damodar Mahale	7/12 Not Recorded Pavana Project (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2009	Unauthorized	No	700	Yes	1500 Mtr	9821074992		
16	Pale P.Ma.	148/1	1 H 60 R	Surendra Narvekar	7/12 Not Recorded Pavana Project (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2006	Unauthorized	Yes	1600	Yes	300 Mtr	99200555909		
17	Shinggaon	24/1/1	0 H 40 R	Feroz K. Irani	Feroz K. Irani (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2005	Unauthorized	Yes	3000	Yes	100 Mtr	9820027899	Vijay Sathe	9552495066
18	Shinggaon	17/5	3 H 11 R	Sumit Chakraborty	Pavana Project	Bungalow / pucca construction	Commercial use	2004	Unauthorized	Yes	500	Yes	50 Mtr	888788887	Tejash Shivaji Wavre	9518385759
19	Shevati	402/B, 402/A, 402/D, 402/C	0 H 36 R	Vivek Lutharia	Pavana Project	Bungalow / pucca construction	Residential use	2005	Unauthorized	Yes	1200	Yes	35 Mtr	980052222	Ashish Rawal	9820436677
20	Shevati	50	0 H 41 R	Raju Rajmikanth Shroff	Raju Rajmikanth Shroff	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	2500	Yes	35 Mtr	7758827729	Dharmaveer Singh	817874536
21	Shevati	51	0 H 58 R	Dinesh Patel	Pavana Project	Bungalow / pucca construction	Residential use	2008	Unauthorized	Yes	100	Yes	35 Mtr	9821811557	Vikas Jagtap	9158833031
22	Mahangaon	357/1	0 H 60 R	Pradipkumar Ramchandra Thiampi	Pavana Project	Bungalow / pucca construction	Residential use	2009	Unauthorized	Yes	50	Yes	2 K.Mtr	9821021255	Balu Baban Lokhande	9923608698
23	Mahangaon	357/2	0 H 40 R	Preeti Puneet Sethi	Preeti Puneet Sethi	Bungalow / pucca construction	Commercial use	2016	Unauthorized	No	50	Yes	2 K.Mtr	9810355162	Nitin Baban Tupe	9545161449
24	Mahangaon	358	0 H 36 R	Ashish Singh Chawla	Ashish Singh Chawla	Bungalow / pucca construction	Commercial use	2017	Unauthorized	No	9	Yes	2 K.Mtr	982063557	Narayan Giri	
25	Yelshe	111/5	0 H R	Dnyaneshwar Kashiram Thackeray	Pavana Project	House	Residential use	2010	-	Yes	19	Yes	3 K.Mtr	9689489113	-	-
26	Tikona	571	0 H 79 R	S. D. Daruwala	Kanaz Khurshid Daruwala	Bungalow / pucca construction	Residential use	1996	Unauthorized	Yes	100	Yes	200 Mtr		Santosh Elnath Salunkhe	9823394632
27	Tikona	577	1 H 75 R	Sangita Motilal Bijlani	Sangita Motilal Bijlani	Bungalow / pucca construction	Residential use	2009	Unauthorized	No	200	Yes	200		Bhimra Sopan Mohol	9158802325
28	Tikona	7/12 Not Recorded		Vishal Dadlani	7/12 Not Recorded Pavana Project	Bungalow / pucca construction	Residential use	2012	Unauthorized	No	250	Yes	2 K.Mtr	9930366355		
29	Tikona	7/12 Not Recorded		Sami Lala	7/12 Not Recorded Pavana Project	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	1200	Yes	2 K.Mtr	9561464927	Nandev Varve	9561464927
30	Tikona	570/A	0 H 40.01 R	Aditi Sunil Chokshh	Aditi Sunil Chokshh	Bungalow / pucca construction	Residential use	1995	Unauthorized	Yes	200	Yes	200 Mtr		Sudha Mohol	

S.N.	Village Name	Surve Number / Gat Number	Area	Name of the bungalow owner	Name on 7/12	Type of construction	Type and details of use	Year of construction	Details of building Permission	Is it uphill / down hill?	Number of trees	Is there a sewage system	Distance from Pavana Dam	Owner Mobile Number	Caretaker Name	Caretaker Mobil number
31	Tikona	447	0 H 41 R	Ardeshir Nariyalwala	Ardeshir Nariyalwala	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	500	Yes	2 K.Mtr	-	Ramdas Carpenter	9766806610
32	Tikona	534	0 H 37 R	Sydney logo	Sydney logo	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	500	Yes	2 K.Mtr	-	Datta Carpenter	9923305801
33	Tikona	568/569	0 H 41.50 R	Ansiyah Lamak	Ansiyah Lamak	Bungalow / pucca construction	Residential use	2000	No. NA / SR / 108/2001	ना	250	Yes	200 Mtr	-		
34	Tikona	601	0 H 18.00 R	M.S. Gilotra	Vijay Singh Bhaichandraj Padode	Bungalow / pucca construction	Residential use	2015	Unauthorized	Yes	100	Yes	100 Mtr	-		
35	Tikona	604/1	0 H 40 R	N. Gilotra	Madanlal Ramchandra Narola	Bungalow / pucca construction	Residential use	2015	Unauthorized	Yes	500	Yes	3 K.Mtr	-		9823622809
36	Tikona	439/440	0 H 55 R	Vijay Bridge Punjabi	Vijay Bridge Punjabi	Bungalow / pucca construction	Commercial use (Hotel)	2014	Unauthorized	Yes	1200	Yes	2 K.Mtr	9822130990	Hansh Patil	9860888413
37	Tikona	536	0 H 59 R	Abhay Sajjanlal Choksi	अभय सज्जानल चोक्ती / सज्जानल अभय चोक्ती	Bungalow / pucca construction	Residential use	2009	Unauthorized	Yes	150	Yes	2 K.Mtr	9920642000		
38	Tikona	539	0 H 50 R	Vijay Khemka	Vijay Khemka	Bungalow / pucca construction	Residential use	2014	Unauthorized	Yes	200	Yes	500 Mtr	9820066428	Nilesh Yadav	9307855904
39	Tikona	7/12 Not Recorded		Radhika Shah	7/12 Not Recorded	Bungalow / pucca construction	Residential use	2000	Unauthorized	ना	74	Yes	500 Mtr	-		
40	Tikona	576/1 / 576/2	2 H 47 R	Dr. Sunawala	Barjor Feroz Banaji / Jinal Barjor Banaji	Bungalow / pucca construction	Residential use	2015	Unauthorized	Yes	160	Yes	500 Mtr	-	Vilas Padaave	9373146503
41	Tikona	7/12 Not Recorded		Devdutt Gangwan	7/12 Not Recorded	Open Plot	Open Plot			Yes	100		150 Mtr	-		
42	Tikona	7/12 Not Recorded		Sameer Saria	Pavana Project	Open Plot	Open Plot			Yes	170		250 Mtr	-		
43	Thakursai	7/12 Not Recorded		Misrin Khurakwala	7/12 Not Recorded	Bungalow / pucca construction	Residential use	1995	Unauthorized	Yes	900	Yes	100 Mtr	-	Nassem Shikh	9730868518
44	Thakursai	7/12 Not Recorded		Shekhar Dadarkar	7/12 Not Recorded	Bungalow / pucca construction	Residential use	2010	Unauthorized	No	100	Yes	200 Mtr	-		
45	Thakursai	7/12 Not Recorded		Lalsheth Lalubhai Singhvi	7/12 Not Recorded	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	1200	Yes	2 K.Mtr	-		
46	Thakursai	32/8	4 H 20 R	Josaf Disuza	Josaf Disuza	Bungalow / pucca construction	Residential use	2011	Unauthorized	No	250	Yes	100 Mtr	-	Bipin Singh	7387684021
47	Thakursai	6/12	1 H 60 R	Ghag B Modavala	गगार बी मोडवाराली / गिराजी मोडवाराली	Bungalow / pucca construction	Residential use	2010	Unauthorized	Yes	200	Yes	2 K.Mtr	-		
48	Vanu	537	0 H 35 R	Firdos Sam Varwala	Firdos Sam Varwala	Bungalow / pucca construction	Residential use	1995	Unauthorized	No	200	Yes	400Mtr	-	Ankush Nimbale	9359859065
49	Prabhachi Wadi	75	0 H 20 R	Nandkishon Desai	Nandkishon Desai	Bungalow / pucca construction	Residential use	2009	Unauthorized	Yes	50	Yes	2 K.Mtr	9820088588	Chandrakant Babu Jadhav	7030779094
50	Prabhachi Wadi	75	0 H 20 R	Anand Shevale	Anand Shevale	Bungalow / pucca construction	Commercial use	2009	Unauthorized	Yes	50	Yes	2 K.Mtr	9820633557	Raju Kanak	8850844832
51	Ambeagon	113	1 H 21 R	Chanda Varkar	Chanda Varkar (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2007	Unauthorized	Yes	1200	Yes	100 Mtr	9821300313	Pramodkumar Shamal	982361389
52	Ambeagon	114/1	1 H 61 R	Chandrakant Choksi	Chandrakant Sajjanlal Choksi and Other (Maharashtra Private Forest Act 1975)	Bungalow / pucca construction	Residential use	2000	Unauthorized	Yes	1200	Yes	100 Mtr	9821126080	Dayaram Kori	9561196434



उपवनसंरक्षक, पुणे वन विभाग, पुणे यांचे कार्यालय

सेनापती बापट मार्ग, सिम्बायोसिस कॉलेज समोर, पुणे-411 004

दूरभाष क्रमांक : 020 2566 0593

ई-मेल : dycfpune@gmail.com

जा.क्र.अ/कक्ष 4-2/जमीन/न्याय.प्र./NGT/पवनमावळ/124 /2020-21

दिनांक - 27/12/2020

प्रति,

1. जिल्हाधिकारी, पुणे
- ✓ 2. प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, पुणे

विषय - मा.राष्ट्रीय हरीत आयोग, पश्चिम प्रदेश, पुणे याचे न्यायालयात दाखल अर्ज क्र. 33/2018 संजय भेगडे व इतर विरुद्ध महाराष्ट्र शासन व इतर

- संदर्भ -**
1. मा. राष्ट्रीय हरित लवाद, वेस्टर्न झोन बेंच पुणे सध्या नवी दिल्ली येथे दाखल प्रकरण क्र. 33/2018 - संजय भेगडे व इतर विरुद्ध महाराष्ट्र राज्य
 2. मा. राष्ट्रीय हरीत आयोग, प्रिंसिपल बेंच, नवी दिल्ली यांचेकडील दि. 30/6/2020 रोजीचा आदेश

उपरोक्त विषयांचे अनुषंगाने संदर्भ क्र. 1 अन्वये अपिलकर्ता यांनी राष्ट्रीय हरित लवाद, वेस्टर्न झोन बेंच पुणे सध्या नवी दिल्ली येथे अपिल दाखल केलेले आहे. सदर अपिलाचे अनुषंगाने दि. 30/06/2020 रोजी झालेल्या सुनावणीच्या अनुषंगाने न्यायालयाने संदर्भ क्र. 2 चा आदेश निर्गमित केलेले असून सदर आदेशामध्ये 1. जिल्हाधिकारी, पुणे 2. उपवनसंरक्षक, पुणे वनविभाग पुणे 3. महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांची समिती स्थापन करून महाराष्ट्र राज्य प्रदूषण नियंत्रण मंडळ यांना केंद्रस्थ अधिकारी म्हणून नियुक्त केलेले आहे. सदर समितीने विषयांकित प्रकरणी स्थळपाहणी करून अहवाल सादर करणेबाबत न्यायालयाने निर्देश दिलेले आहेत. त्या अनुषंगाने निम्नस्वाक्षरीकर्ते यांचेकडील आवश्यक अहवाल सोबत माहितीसाठी पाठविण्यात येत असून आपणाकडून आवश्यक ती पुढील कार्यवाही करण्यात यावी.

सोबत - वरीलप्रमाणे

(राहुल पाटील, भा.व.से.)
उपवनसंरक्षक,
पुणे वन विभाग, पुणे

प्रतिलिपी - मा. मुख्य वनसंरक्षक (प्रा.), पुणे यांचेकडे माहितीसाठी सविनय सादर.

प्रतिलिपी - उपविभागीय अधिकारी, मावळ यांना माहितीसाठी सस्नेह अग्रेषित.

REPORT

The applicant has filed this application for issuing direction to the PMRDA i.e. Respondent no.2 to demolish illegal construction on hill tops and hill slopes in ECO Sensitive Area as well as in the reserved forest in Pawnanagar area in Maval Taluka.

The Hon'ble National Green Tribunal, West Zone vide Order dated 30/6/2020 has constituted a Committee of Collector, Pune, Divisional Forest Officer, Pune and Maharashtra Pollution Control Board to inspect the matter and submit factual and action taken report (ATR).

As per the above mentioned Order of this Hon'ble NGT the Committee inspected the matter and visited and surveyed the area in order to find out the illegal constructions in the Pawnanagar area. In the survey illegal construction were found in the private forest which are deemed to be reserved forest as per the provisions of the Maharashtra Private Forest Acquisition Act, 1975. The particulars of the illegal constructions are as follows.

Sr no	Name	Notice issued to owner	Property description	Notice issued by Forest Dept	Offecne Reprt no and dated
1	Firoz Irani	22/12/2016 and 27/2/2017	Gat no 24/1/1 village Shindgaon	53(1), 54 and 55 of MRTP Act, 1966	06/2013.14 dat.28/4/2013
2	Amol Damodar Mahale	15/11/2016	Gat no 144/4 village Shindgaon	53(1), 54 and 55 of MRTP Act, 1966	14/2013.14 dt 12/5/2013
3	Chanrakant Sajanlal Choksi	8/11/2016	S no 114/B village Ambegaon	53(1), 54 and 55 of MRTP Act, 1966	17/2013.14 Dt 12/5/2013
4	Harish Balani	8/11/2016	S no 95/2 village Ambegaon	53(1), 54 and 55 of MRTP Act, 1966	09/2013.14 Dt.29/4/2013
5	Rahulbhai Dholkiya	15/11/2016 and 8/2/2017	Gat no 144/1 Village Pale Pama	53(1), 54 and 55 of MRTP Act, 1966	06/2013.14 Dt 17/6/2013
6	Samir Shah	8/11/2016 and 8/2/2017	S no 112 village Ambegaon	53(1), 54 and 55 of MRTP Act, 1966	08/2013.14 Dt.29/4/2013
7	Deep Trivedi	21/12/2016 and 27/2/2017	Gat no.147/3 village Pale	53(1), 54 and 55 of MRTP Act, 1966	02/2006-07 Dt.16/12/2006
8	Kishor	8/11/2016 and	Gat no 31/2	53(1), 54 and 55	03/2006.07 Dt

	Choudhari	27/2/2017	village Dhudhiware	of MRTP Act, 1966	21/12/2006
9	Sandya Chandavarkar	8/11/2016	S no.113 village Ambegaon	53(1), 54 and 55 of MRTP Act, 1966	01/2008.09 Dt 21/7/2008
10	Dina Shahrukh Golwala	8/11/2016	Gat no.140/2 village Pale Pama	53(1), 54 and 55 of MRTP Act, 1966	

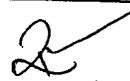
The purchasers of the private forests had filed various Writ Petitions in the Hon'ble High Court challenging the acquisition as per the Maharashtra Private Forest Act, 1975.

Sr no	Petitioner	Writ Petition no	Status
1	Chandrakant Choksi	8861/2017	subjudice
2	Sammer Shah	13194/2016	Disposed off in favour of Government on 27/9/2018.

The Hon'ble High Court after hearing disposed off both the Writ Petitions on various grounds. Then one of the purchaser challenged the Judgement and Order dated 27.09.2018 of Hon'ble High Court by filing Special Leave Petition in the Supreme Court. The Hon'ble Supreme Court after hearing passed an interim Order of status-quo in the matter. Thus the acquisition of private forest is subjudice, and status quo in the matter has been maintained. The particulars of the Special Leave Petition as follows:-

Sr no	Petitioner	SLP no	Status
1	Sammer Shah	50/2019	Hon'ble Supreme Court ordred status quo on 23.8.2019.

In above matter after verifying the forest record it found that no tree cutting issue is involved.


Dy. Conservator of Forest
Pune Forest Division, Pune

Date:-

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 33/2018 (WZ)
(M.A. No. 124/2018)

Sanjay Bhegade & Ors.

Applicant(s)

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 30.06.2020

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s) :

For Respondent(s) :

ORDER

1. The issue of unauthorized and illegal construction was raised by the applicant by way of filing this application and this Tribunal on 04.07.2018 directed as follows:

“It is the case of the applicant that a large number of unauthorised constructions have come up on the hills and the hill slopes within the reserve forest area at Pavana area in Maval Taluka, District Pune. In paragraph No.17 of the application as many as 53 persons have been named who, as per the applicant, are indulging in such illegal constructions and against whom Notices have been issued by the respondent No.2 Pune Metro Region Development Authority (PMRDA), two samples of which have been filed as Annexure-C to the application.

It would be appropriate for us to express that there are as many as 53 private residents who would be affected in the event of any adverse orders being passed. In our view they would be necessary parties. We, therefore, direct the applicant to take steps for their impleadment as respondents. The amended original application shall be filed within a week. Notices shall also be issued thereafter to all the newly added respondents for which also requisite shall be filed by the applicant.”

2. In compliance of the order thereof, the applicant has moved a Miscellaneous Application No. 124/2018 for amendment by incorporating and impleadment of respondent from Sr. No 4 to 67. Since it is in compliance of the order of the Tribunal, the application is allowed. The applicant is directed to file the amended Memo of Parties within a week. Before proceeding further, we deem it just and proper to constitute a Committee and call a report consisting of:
 - i. Collector of the Pavana area in Maval Taluka, District Pune;
 - ii. Divisional Forest Officer, District Pune and
 - iii. Maharashtra State Pollution Control Board.
3. The Committee is directed to inspect the matter under question raised in the application and submit factual and action taken report within four weeks. Maharashtra State PCB will be the nodal agency for compliance.
4. Let a joint report in the matter be submitted by the Maharashtra State PCB by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. The necessary documents be provided to the Collector of the Pavana area in Maval Taluka, District Pune, Divisional Forest Officer, District Pune and Maharashtra State Pollution Control Board by the applicant.
6. List it on 31.07.2020.

Sheo Kumar Singh, JM

Siddhanta Das, EM

June 30, 2020
Original Application No. 33/2018 (WZ)
R

- वाचा :- १) श्री. समीर मानसिंह सरैय्या व इतर दोन, रा. ४६ अ, बॉम्बे म्युच्युअल चेंबर्स, १९/२१ अंबालाल दोशी मार्ग, फोर्ट मुंबई ४०००२३. यांचा दिनांक ०३/०४/२०१४ रोजीचा अर्ज.
- २) मा.आयुक्त, पुणे विभाग यांचेकडिल परिपत्रक क्र.मह-२/जमीन/जनरल/आरआर/७७२/०३, दि.२२/०९/२००३.
- ३) सहा. संचालक नगर रचना पुणे यांचेकडील क्र.एनएबीपी/मौ.तिकोणा/ता.मावळ/ग.नं. ६०९/३/संसपु/५३७२, दि. ०९/०९/२०१४.
- ४) प्रभारी अपर जिल्हाधिकारी तथा सक्षम प्राधिकारी, पुणे नागरी समुह, पुणे यांचेकडील दिनांक ३ मे, २०११ रोजीचे पत्र.
- ५) नगर विकास विभागाकडील परिपत्रक क्र.नाजक २२११/प्र.क्र.१३८/नाजकधा-२ दि.७/०६/२०११.
- ६) पर्यावरण विभागाकडील पत्र क्रमांक इएनव्ही-२०१०/प्र.क्र.१४४/ता.क्र.३, दिनांक ०५/०२/२०११.
- ७) महाराष्ट्र जमीन महसूल अधिनियम, १९६६ चे कलम ४४.
- ८) महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ चे कलम १८.



तहसिलदार कार्यालय, मावळ.
क्र.जमिन/एनए/एसआर/१४/१४
वडगाव, दिनांक २६/१२/२०१४.

विषय :- मौजे -तिकोणा ता. मावळ जि - पुणे येथील ग.नं.६०९/३ क्षेत्र ४२७२.०० चौ.मी. क्षेत्रास वनघर प्रयोजनासाठी महाराष्ट्र जमीन महसूल अधिनियम, १९६६ चे कलम ४४ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ चे कलम १८ अन्वये अकृषीक परवानगीसह रेखांकन/बांधकाम नकाशांना मंजूरी मिळणेबाबत.

आदेश,

श्री. समीर मानसिंह सरैय्या व इतर दोन, रा. ४६ अ, बॉम्बे म्युच्युअल चेंबर्स, १९/२१ अंबालाल दोशी मार्ग, फोर्ट मुंबई ४०००२३ यांनी मौजे -तिकोणा ता. मावळ जि - पुणे येथील ग.नं.६०९/३ क्षेत्र ४२७२.०० चौ.मी. क्षेत्रास वनघर प्रयोजनासाठी महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम ४४ नुसार अकृषीक परवानगीसह महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम १८ अन्वये रेखांकन व बांधकाम नकाशांस मंजूरी मिळणेबाबत या कार्यालयाकडे दि. ०३/०४/२०१४ रोजी विनंती अर्ज केला आहे.

सादर प्रस्तावाच्या अनुषंगाने सहा.संचालक नगर रचना, पुणे शाखा पुणे यांनी त्यांचेकडील जा. क्र.एनएबीपी/मौ.तिकोणा/ता.मावळ/ग.नं. ६०९/३/संसपु/५३७२, दि. ०९/०९/२०१४. रोजीच्या पत्रान्वये रेखांकन/बांधकाम आराखडयास मंजूरी देणेबाबत शिफारस केलेली आहे.

मौजे तिकोणा ता-मावळ जि-पुणे येथील विषयांकित मिळकतीचे सादर अभिलेखांवरून खालील प्रमाणे क्षेत्र हक्कनोंदणीस दाखल असल्याचे दिसून येत आहे.

अक्र	गावाचे नाव	तालुका	सर्व्हे/गट/सिटी सर्व्हे नं.
११	तिकोणा	मावळ	ग.नं. ६०९/३

अक्र	जमिन मालकाचे नाव	गट नं.	७/१२ नुसार एकुण क्षेत्र (चौ.मी)	बाधकाम/रेखांकन परवानगी द्यावयाचे क्षेत्र (चौ.मी)
१	श्री. समीर मानसिंह सरैया	गट नं. ६०९/३	४२७२-००	४२७२-००
२	भाविना समीर सरैया			
३	श्री. विशाल समीर सरैया			
४	एकूण क्षेत्र		४२७२-००	४२७२-००
५	अर्जदार यांनी रेखांकन नकाशात समाविष्ट केलेले क्षेत्र ७/१२ नुसार			४२७२-००
६	अस्तित्वातील रस्त्याने बाधित क्षेत्र व १:५ किंवा त्यापेक्षा अधिक तीव्र उताराचे क्षेत्र			-----
७	संपादनाखालील क्षेत्र			००-००
८	रेखांकन नकाशांमध्ये समाविष्ट करण्याचे निव्वळ क्षेत्र			४२७२-००
९	सद्यस्थितीमध्ये अकृषिक परवानगी द्यावयाचे क्षेत्र			४२७२-००
१०	रेखांकनाचे प्रयोजन			वनघर

अर्जदार यांनी अर्जासोबत सादर केलेल्या सर्व हक्कनोंद उतारे, वन विभागाकडिल राखीव वनाची यादी, तहसिलदार मावळ यांचा स्थळपाहणी अहवाल व कार्यालयातील ऑलिनेशन रजिस्टर मधील नोंदी यावरून दिसून येते की,

१. विषयांकीत मिळकत जमीन मालक श्री. समीर मानसिंह सरैया व इतर दोन यांचे भा. फे.फा.क्रमांक १४६९ अन्वये खरेदीखद्दान्वये दाखल झाली आहे. व सादर मिळकतीस अकृषिक परवानगीसह रेखांकन/बाधकाम नकाशास परवानगी मिळणेकामी जमीन मालक यांनी विनंती सादर केला आहे.

२. या कार्यालयाकडील उपलब्ध ऑलिनेशन रजिस्टर मधील नोंदी पहाता सादर जमीन ही वतनसंघना संवर्गातील नसलेचे दिसून येते.

३. वनसंरक्षक, पुणे वन विभाग, पुणे यांनी या कार्यालयास दिनांक १४ मे, २००९ रोजी सादर केलेले यादी व सीडी तपासली असता प्रस्तुत क्षेत्र राखीव किंवा खाजगी वन संज्ञेत येत नाही.

४. तहसिलदार मावळ यांचे कडील क्र.जमीन/ एसआर/१०६/२०१२; दि.२३/०५/२०१२ अन्वये प्रस्तावित क्षेत्रातुन उच्च दाबाची विद्युत वाहिनी जात नसल्याचे नमूद केलेले आहे. तसेच मंडल अधिकारी काले यांचे पंचनाम्यानुसार विषयांकीत जमिनीचे सरबांधावरून उच्च दाबाची विद्युत वाहिनी जात नसलेचे नमूद केले आहे.

५. युलस बाबत अभिप्राय :-

मौजे तिकोणा ता. मावळ जि. पुणे नागरी जमिन (कमाल धारणा व विनियम) अधिनियम, १९७६ निरसित करण्यात येऊन शासनाने नागरी जमीन (कमाल धारणा व विनियम) निरसन अधिनियम, १९९९ दिनांक २९/११/२००९ पासून स्विकृत केलेला आहे. शासनाचे नगरविकास विभागाकडील पत्र क्र. नाजक-१०(२००८)/प्र.क्र.१/२००८/ नाजकधा-१, दिनांक ०१ मार्च, २००८ अन्वये "कलम १०(३)/१०(५), २० व २१ अंतर्गत करण्यात आलेली कार्यवाही वगळता अन्य

३. महाराष्ट्र शेत जमीन, (जमीन धारणेची कमाल मर्यादा) अधिनियम, १९७६.
४. इनाम जमीनी खालसा करण्यासाठीचे निर्गमित केलेले विविध कायदे.
५. मुंबई तुकडे पाडण्यास प्रतिबंध करणे व जमीन एकत्रिकरण करणे अधिनियम, १९४७.
६. महाराष्ट्र खाजगी वने (भू-संपादन) अधिनियम, १९७५.
७. महाराष्ट्र अनुसूचित जमातीच्या जमीनी प्रत्यार्पित करणे अधिनियम, १९७४.
८. नागरी जमीन कमाल धारणा अधिनियम, १९७६.
९. महाराष्ट्र प्रकल्पबाधित व्यक्तित्वे पुनर्वसन अधिनियम, १९८६.

उपरोक्त नमुद कायद्यातील तरतुदीचा भंग होत नसलेचे प्रतिज्ञापत्रात नमुद केलेले आहे.

तसेच सादरची जमीन भोगवटादार वर्ग २ पैकी नाही.

सहा. संचालक नगर रचना पुणे यांचेकडील क्र.एनएबीपी/मौ.तिकोणा/ता.मावळ/ग.नं.६०९/३/संसपु/५३७२, दि. ०९/०९/२०१४ अन्वये रेखांकन व बांधकाम नकाशे मंजूरीची शिफारस केली आहे. अर्जदार यांनी वनघर प्रयोजनासाठी चे क्षेत्र ४२७२-०० चौ.मी. पैकी १:५ तीव्र उताराचे क्षेत्र ०.०० चौ.मी. वर्ज जाता उर्वरीत ४२७२-०० चौ.मी. क्षेत्रासाठी रु.०.०५ प्रती चौ.मी. या दराने बिनशेती करावयाच्या क्षेत्रावरील वार्षिक आकारणी रु. २१३-६०/-, रुपांतरीत कराची आकारणी रु. १०६८-००/-, जिल्हा परिषद कर रु. १४९५-२०/-, व ग्रामपंचायत कर रु. २१३-६०/- अशी एकूण रक्कम रु. २९९१-००/- इतकी रक्कम दिनांक १७/१२/२०१४ रोजी शासकीय कोषागार अधिकारी पुणे येथे चलनाने जमा करून चलन या कार्यालयाकडे सादर केलेले आहे. तसेच मोजणी शुल्क म्हणून रक्कम रु. ६०००/- एवढी रक्कम दिनांक १५/१२/२०१४ रोजी चलनाने जमा केलेली असून चलनाची प्रत या कार्यालयाकडे सादर केलेली आहे.

वरील परिस्थिती विचारात घेता, अर्जदार यांची वनघर वापरासाठी रेखांकन/बांधकाम नकाशे मंजूरीसह अकृषिक परवानगी मिळणेची विनंती मान्य करणेस हरकत नाही. म्हणून, महाराष्ट्र जमीन महसूल अधिनियम, १९६६ चे कलम ४४ अन्वये तहसिलदार, मावळ, जि.पुणे यांना प्रदान करणेत आलेल्या शक्तीनुसार अर्जदार श्री. स्वामीर मानसिंह सरैय्या व इतर दोन, सा. ४६ अ.बॉम्बे म्युच्युअल चॅम्बर्स, १९/२९ अंबालाल दोशी मार्ग, फोर्ट मुंबई ४०००२३ यांना मौजे- तिकोणा ता-मावळ जि. पुणे येथील जमीन ग.नं. ६०९/३ क्षेत्र ४२७२-०० चौ.मी. क्षेत्रास वनघर प्रयोजनार्थ अकृषिक परवानगी व

खालील कोष्टकात नमुद केलेप्रमाणे रेखांकन/बांधकाम नकाशांना मंजूरी देत आहे.

अकृषिक परवानगी मंजूर करावयाच्या जमिनीचे वर्णन

अ क्र	जमीनीचे मुद्दे	जमीनीबाबतचा तपशिल
१	गावाचे नाव	मौजे- तिकोणा ता.मावळ जि. पुणे.
२	गट नंबर	६०९/३
३	रेखांकन सादर केलेले क्षेत्र (चौ.मी.)	४२७२-००
४	रस्त्याखालील बाधीत क्षेत्र (-) व (चौ.मी.) व १:५ पेक्षा तीव्र उतारामध्ये येत असलेले क्षेत्र	०-००
५	अकृषिक परवानगीचे क्षेत्र (चौ.मी.)	४२७२-००
६	अकृषिक परवानगीचे प्रयोजन	वनघर

कलमांतर्गत झालेल्या कार्यवाहीबाबत ना.ज.क.धा. अधिनियमांतर्गत परवानगी आवश्यकता नाही. तथापि, जमीन धाराकाकडून/विकासकाकडून विकसन परवानगी मागीतलेल्या मिळकती संदर्भात निरसन अधिनियमाच्या संरक्षित कलमांतर्गत त्यांच्या मिळकती संदर्भात कार्यवाही झालेली नाही, या आशयाचे शपथपत्र व बंधपत्र रु.३००/- स्टॅम्पपेपरवर घेण्यात येऊन जमिनीचे हस्तांतरण व विकसनास परवानगी देण्यात यावी" अशी सुचना दिलेल्या आहेत.

त्यानुसार अर्जदार यांनी विहित नमुन्यातील शपथपत्र व बंधपत्र रु.३००/- चे स्टॅम्पपेपरवर दि. १३/१२/२०१३ रोजी सादर केलेले आहे. सादर केलेल्या शपथपत्र व बंधपत्रानुसार, विषयांकित मिळकतीबाबत विवरणपत्र दाखल केले नसल्याचे नमूद करून, त्यामध्ये प्रश्नाधिन ग.नं. ६०९/३ मोजे- तिकोणा ता. मावळ मधील क्षेत्र हे अतिरिक्त नसल्याचे प्रतिज्ञापत्र केले आहे.

प्रस्तुत मिळकतीबाबत युएलसी कायदयांतर्गत अर्जदार यांनी विवरणपत्र दाखल केले होते काय? तसेच कलम १०(३), १०(५) अन्वये कार्यवाही केलेल्या यादीमध्ये तसेच कलम २० अन्वये सुट दिलेल्या, कलम २१ खालील योजनांचे यादीत सदर जमिनीचा समावेश आहे काय? तसेच प्रकरणामध्ये कलम ८ (४) अन्वये निर्णय होऊन अतिरिक्त क्षेत्र निरंक घोषित केले असलेस सदरच प्रकरण आपल्या कार्यालयामध्ये उपलब्ध आहे काय? याबाबत २० दिवसांमध्ये अभिप्राय सादर करणेबाबत युएलसी कार्यालयास पत्र जमिन/एनए/एसआर/१४/१४, दिनांक २२/०९/२०१४ अन्वये कळविणेत आले होते. तथापि या कार्यालयाकडे पुणे नागरी समुह कार्यालयाने त्यांचेकडील पत्र क्र.युएलसी/सीए-२/१६१९/२००७, दि.०१/११/२००७ अन्वये पुणे नागरी समुहातील समाविष्ट गावातील ज्या सर्व्हे/गट क्रमांकाच्या क्षेत्रासाठी युएलसी कायदा कलम ६ अन्वये विवरणपत्र दाखल होऊन कलम १०(३), १०(५) अन्वये कार्यवाहीबाबतची यादी व सीडी या कार्यालयास पाठविलेली आहे. त्या यादी व सीडीनुसार प्रश्नाधिन सर्व्हे क्रमांकाबाबत क्षेत्र अतिरिक्त घोषित केलेले नसल्याचे नमूद आहे. याबाबत शासनाचे नगर विकास विभागाचे पत्र क्र.नाजक-२२११/प्र.क्र.१३८/नाजकधा-२, दिनांक ०७/०६/२०११ नुसार ज्या प्रकरणी युएलसी कायदा कलम १०(३), १०(५) नुसार कार्यवाही झालेली नाही अथवा ती प्रलंबित आहे त्या प्रकरणी युएलसी/नागरी समूहाकडून अभिप्राय अथवा ना हरकत घेण्याची आवश्यकता नसल्याचे स्पष्ट केले आहे. तसेच प्रश्नाधिन मिळकतीबाबत आदेश पारीत झाल्यावर देखील पडताळणीसाठी आदेशांची प्रत पुणे नागरी समुह यांचे कार्यालयाकडे पाठविणेत येणार आहे.

तसेच दिनांक ०३ मे, २०११ रोजीचे युएलसीकडून प्राप्त झालेली यादी व शासनाच्या नगर विकास विभागाकडील दिनांक ७ जून, २०११ रोजीचे पत्रानुसार, सीआयडीकडील प्राप्त पत्रे, ३० संदिग्ध प्रकरणांची यादी व बनावट/बोगस आदेशांची यादी पाहता विषयांकित जमिनीचा त्यामध्ये समावेश नाही.

मा.आयुक्त, पुणे विभाग, पुणे यांचेकडिल परिपत्रक क्र.मह-२/जमीन/जनरल/आरआर/७७२/२००३, दिनांक २२/०९/२००३ मधील तरतुदीनुसार अर्जदार यांनी दि. २५/०६/२०१२ रोजीचे विहित नमुन्यातील नोटलाईज्ड करून प्रतिज्ञापत्र व क्षतिपत्र सादर केले आहे. सदर प्रतिज्ञापत्रामध्ये विषयांकित जमिनीबाबत खालील नमूद केलेल्या कोणत्याही कायदयाच्या तरतुदीचा भंग झालेला नाही असे विशद केले आहे.

१. मुंबई कुळ वहिवाट व शेतजमीन अधिनियम, १९४८.

२. महाराष्ट्र जमीन महसूल अधिनियम, १९६६.

१५. उक्त जमिनीवरील सादरचा विकास करतांना जागेवरील भूपृष्ठ रचनेमध्ये बदल करू नये. तसेच जागेतून जाणारे कोणत्याही नैसर्गिक पाणी प्रवाहास बाधा/ अडथळा करू नये व यासाठी आवश्यक ती उपाय योजना करणे जरूर आहे. याची जबाबदारी अर्जदार यांची राहिल.

१६. सादर प्रकल्पातील नियोजित बांधकाम विकासाठी स्ट्रक्चरल इंजिनीअर श्री. स्वप्नील भावसार, रजिस्टर क्र. ५९२, यांची नेमणूक करण्यात आली असून त्यांनी दि. २१/०७/२०१४ रोजी लेटर हेड वर सहायक संचालक नगर रचना पुणे यांचे कडे हमीपत्र सादर केले आहे. त्यामध्ये त्यांनी नमुद केल्यानुसार नियोजित बांधकामाचे स्थिरतेबाबत, बांधकामाबाबतचा दर्जा व गुणवत्तेबाबत संपूर्ण जबाबदारी स्ट्रक्चरल इंजिनीअर यांच्यावर राहिल. सादरचे पत्र अर्जदार यांच्यावर बंधनकारक राहिल..

१७. अर्जदार यांनी प्रतिवर्षी विषयांकित वनघर मिळकतीसाठी रु.००.०५/- प्रती चौ.मी. या दराने प्रती वर्षी रक्कम रु. २१३-६०/- एवढा अकृषिक सारा शासनास भरावा. सादर आकारणी तात्पुरत्या स्वरूपाची असून दिनांक १/८/२००६ ते सुधारित अकृषिक प्रमाणदर अंमलात आल्यानंतर फरकाची रक्कम असलेस ती शासनास जमा करणे अर्जदार यांचेवर बंधनकारक राहिल.

१८. प्रस्तुत जमिनीवर शासनाने वेळोवेळी निश्चित केलेल्या दराने अकृषिक आकारणी दरवर्षी भरणे अर्जदारावर बंधनकारक राहिल.

१९. सादरच्या आदेशातील अकृषिक क्षेत्र व अकृषिक सारा यामध्ये उपअधीक्षक भूमी अभिलेख मावळ यांचेकडून प्रत्यक्ष मोजणी नंतर जो फेरबदल होईल तो करण्यास पात्र राहिल.

२०. सादर आदेशातील अटी व शर्तीचा भंग केल्यास अर्जदार महाराष्ट्र जमीन महसूल अधिनियम १९६६ व त्याखालील नियमानुसार दंडास पात्र राहिल तसेच दिलेली अकृषिक परवानगी रद्द समजणेत येईल.

२१. अर्जदार यांनी सादर केलेली कोणतीही माहिती, शपथपत्र व बंधपत्र, हमीपत्र तसेच प्रतिज्ञापत्रात नमुद केलेली बाब अथवा कागदपत्रे ही चुकीची अथवा दिशाभूल करणारी आढळल्यास प्रस्तुतची परवानगी रद्द समजणेत येईल.

२२. प्रस्तुत जमिनीवर भविष्यात नजरांना रक्कम, अकृषिक सा-याची फरकाची रक्कम, तडजोड शुल्क अशी काही शासकीय रकमेची बाकी उद्भवल्यास उपरोक्त रकमा भरणे अर्जदार यांचेवर बंधनकारक राहिल.

२३. वरील अटी व शर्तीची कोणत्याही अटी व शर्तीचा भंग केलेस सादरची परवानगी रद्द समजणेत येईल.

Stay

(शरद पाटील)

तहसिलदार, मावळ

जिल्हा पुणे.

श्री. समीर मानसिंह सरैय्या व इतर दोन,

रा. ४६ अ, बॉम्बे म्युच्युअल चॅम्बर्स, १९/२१ अंबालाल दोशी मार्ग, फोर्ट मुंबई - ४०००२३.

प्रत :- उप अधीक्षक भूमी अभिलेख मावळ यांचेकडे माहितीसाठी व कार्यवाहीसाठी रवाना.

रेखांकन / बांधकाम आराखडयातील नकाशांचा तपशिल

अ.क्र.	नकाशे क्र.	नकाशाचा तपशिल
१	१/१	नियोजित इमारतीचा प्लॅन, सेक्शन, इलीव्हेशन व क्षेत्र विवरण तपशिल.

अटी व शर्ती

१. सदरची परवानगी महाराष्ट्र जमीन माहसूल अधिनियम, १९६६ चे कलम ४४ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम १८ त्याखालील नियमान्वये देणेत येत आहे.
२. वरील जागेचा व नियोजित इमारतीचा वापर फक्त वनघर वापरासाठी करण्यात यावा व बांधकाम मंजूर नकाशाप्रमाणे असावे.
३. स्थलदर्शक नकाशावर दर्शविल्याप्रमाणे नियोजित बांधकामापासून पुढील, मागील व बाजूची अंतरे प्रत्यक्षात जागेवर कायम ठेवणे आवश्यक असून सदर जागा कायम खुली ठेवावी.
४. नियोजित बांधकामाचे, भूखंडातील अस्तित्वातील अन्य बांधकाम धरून एकूण क्षेत्र १४८.१६ चौ.मी. इतके प्रत्यक्ष जागेवर कमाल राहिले पाहिजे.
५. नियोजित बांधकामातील मजल्यांची संख्या नकाशावर दर्शविल्याप्रमाणे उतरते छप्पर व तळ मजल्यापेक्षा जास्त असू नये.
६. नियोजित इमारतीसाठी आवश्यक असणाऱ्या पाण्याची सोय व सांडपाण्याची व मेला निमुजनाची व्यवस्था नसल्यास प्रत्यक्ष वापरापूर्वी अर्जदारने केली पाहिजे.
७. नियोजित बांधकामात मंजूरीपेक्षा वेगळे बदल करावयाचे असल्यास किंवा वापर बदलावयाचा असल्यास पुर्व परवानगी घेणे आवश्यक आहे.
८. प्रकाश व वायुविजन यासाठी ठेवलेल्या खिडक्यांचे क्षेत्र हे त्या संबंधित खोलीच्या १/८ पेक्षा कमी असू नये.
९. नियोजित बांधकामामुळे भूखंडावर असलेल्या कोणाच्याही वहीवाटीचे हक्काचा भंग होणार नाही याची सर्वस्वी जबाबदारी अर्जदार / मालकाने घेतली पाहिजे.
१०. जागेवरील वृक्ष लागवडीचे संगोपन करणे अर्जदारांवर बंधनकारक राहिल.
११. मंजूर नकाशानुसारच बांधकाम करणे अर्जदारांवर बंधनकारक राहिल.
१२. प्रस्तुत प्रकरणातील जमीनीवर कोणतेही बांधकाम सुरु केले नंतर जोते तपासणी प्रमाणपत्र घेतल्याशिवाय पुढील बांधकाम करता येणार नाही. व सदरचे बांधकाम पूर्ण झालेनंतर वापर सुरु करणेपूर्वी भोगवटा प्रमाणपत्र घेणे अर्जदारांवर बंधनकारक राहिल अन्यथा नियमानुसार कारवाईस पात्र राहिल.
१३. सोबत सादर केलेल्या समतल रेषा नकाशा(कंटूर मॅप) कोल्हे सर्व्हेअर, वडगाव मावळ यानी प्रमाणित केला असून त्यास अधिन राहून ही शिफारस असलेने सदरचा नकाशा व जागेवरील वस्तुस्थितीत विसंगती आढळल्यास ही शिफारस रद्द समजणेत येईल.
१४. वनघराचे प्रस्तावासाठी प्रति हेक्टर ८०० झाडे किंवा वन विभागाने प्रमाणित केलेली विशीष्ट प्रजातीची किमान १ वर्षे वाढीची झाडे जागेवर असणे आवश्यक आहे. या बाबत वनपरीक्षेत्र अधिकारी, वडगाव मावळ यांचे कडील पत्र क्र. वृक्ष/१०६५/सन २०१३-१४, दि. २५/०३/२०१४ रोजीचे प्रमाणपत्र अर्जदारांनी सादर केलेले आहे. त्यानुसार झाडांचे संगोपन करणे अर्जदारांवर बंधनकारक राहिल.



प्रत :- (राष्ट्रीय सूचना व विज्ञान केंद्र) एन.आय.सी, जिल्हाधिकारी कार्यालय आवार, पुणे या जकडे पुढील कार्यवाहीसाठी रवाना.

प्रत:- मा.सहायक संचालक नगररचना पुणे शाखा पुणे यांचेकडे माहितीसाठी सादर.

प्रत :- गाव कामगार तलाठी तिकोणा यांचेकडे आवश्यकत्या कार्यवाहीसाठी रवाना.

प्रत :- मा. वनसंरक्षक, पुणे वन विभाग, सेनापती बापट रोड, पुणे.

२/- विषयांकित क्षेत्रास वन अधिनियमातील तरतुदी लागू आहेत किंवा कसे याबाबत या कार्यालयाकडील पत्र क्र.जमीन/एनए/एसआर/१४/२०१४, दि. २२/०९/२०१४ नुसार आपणास अभिप्राय सादर करणेस कळविणेत येऊन ही आपला अहवाल प्राप्त न झालेने आपणांकडील प्राप्त वनजमीनीची यादी व सीडी यावरून सदर अकृषिक परवानगी देणेत आलेली आहे. तथापि, विषयांकित मिळकतीस वन अधिनियमातील तरतुदी लागू होत असतील तर इकडे कळविणेत यावे, जेणे करुन अकृषिक परवानगी रद्द करणेबाबत पुढील कार्यवाही करता येईल.

प्रत :- मा. अंणर जिल्हाधिकारी तथा सक्षम प्राधिकारी, पुणे नागरी समूह, स्वारगेट, पुणे-३७.

२/- विषयांकित क्षेत्रास नागरी जमीन (कमाल धारणा व विनिमय) अधिनियम, १९७६ मधील तरतुदी लागू आहेत किंवा कसे?, नोगस/बनावट प्रकरणांचा समावेश आहे किंवा नाही याबाबत या कार्यालयाकडील पत्र क्र.जमीन/एनए/एसआर/१४/२०१४, दि. २२/०९/२०१४ नुसार आपणास अभिप्राय सादर करणेस कळविलेले होते. त्यानुसार आपला अहवाल प्राप्त न झालेने आपणाकडील प्राप्त CD व याद्या तपासून सदरची अकृषिक परवानगी देणेत आलेली आहे. तथापि विषयांकित मिळकतीस युएलसी अधिनियमातील तरतुदी लागू होत असतील तर इकडे कळविण्यात यावे. म्हणजे अकृषिक परवानगी रद्द करणेबाबत पुढील कार्यवाही करता येईल.



Stay
तहसिलदार, मावळ.

गाव नमुना सात (अधिकार अभिलेख पत्रक)
 [महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ बातील नियम ३,५,६ आणि ७]
 गाव - **तिकोना (556019)** तालुका - **मावळ** जिल्हा - **पुणे**
 गट क्रमांक व उपविभाग : 609/3

भू-धारणा पध्दती : **भोगवटादार वर्ग-1** शेताचे स्थानिक नाव : _____

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख	फे.फा.	कुळ, खंड व इतर					
क्षेत्राचे एकक हे.आर.चौ.मी. (अ) लागवड योग्य क्षेत्र जिरायत 0.22.52 बागायत एकूण सा.पो. क्षेत्र 0.22.52 ब) पोट-खराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) 0.20.20 वर्ग (ब) एकूण पो.ख 0.20.20 एकूण क्षेत्र (अ+ब) 0.42.72 अकारणी 0.17 बुडी किंवा विशेष आकारणी	1190 1238	समीर मानसिंह सरैया समीर मानसिंह सरैया भावना समीर सरैया विशाल समीर सरैया सामाईक क्षेत्र	0.22.52 0.2252	0.17 0.17	0-2020 0.2020	(1469) (1445) (1445) (1445)	कुळाचे नाव व संख इतर अधिकार इतर इतर (113) इतर इतर (123) प्रलंबित केरदार : नाही. शेवटचा केरदार क्रमांक : 1768 व दिनांक : 21					
जुने केरदार क्र. (1 X 2 X 27 X 28 X 113 X 123 X 1112 X 1425 X 1426 X 1445 X 1469 X 1478 X 1484 X 1701 X 1768)							सीमा आणि प्रमाणन किंदा :					
सूचना : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबीसाठी वापरता येणार नाही.												
वर्ष	हंगाम	पिकाखालील क्षेत्राचा तपशील						लागवडीसाठी उपलब्ध नसलेली जमीन				
		मिश्र पिकाखालील क्षेत्र			निर्मळ पिकाखालील क्षेत्र			स्वरूप	क्षेत्र			
		मिश्रणाचा संकेत क्रमांक	जल सिंचित	अजल सिंचित	पिकांचे नाव	जल सिंचित	अजल सिंचित			पिकांचे नाव	जल सिंचित	अजल सिंचित
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	(१२)	(१३)
			हे.आर. चौ.मी.	हे.आर. चौ.मी.	हे.आर. चौ.मी.	हे.आर. चौ.मी.	हे.आर. चौ.मी.		हे.आर. चौ.मी.	हे.आर. चौ.मी.	हे.आर. चौ.मी.	हे.आर. चौ.मी.
2019-20	खरीप							गवत		0.2252		



पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

Pune metropolitan Regional Development Authority, Pune

PUNEMETROPOLIS

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११००७

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 007

Ph No. : 020- 259 33 344 / 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: hqpmrda@gmail.com

भोगवटा प्रमाणपत्र

(मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.7.6 नुसार)

जा.क्र. : DP/बीएमए/मौ.तिकोणा/ग.नं.६०९/३/ ६९३
१८-१९

दि. २३/०९/२०१८

प्रति,

श्री समीर मानसिंह सरैय्या व इतर २,
पत्ता:- ४६ अ, बॉम्बे म्युच्युअल चेंबर्स,
१९/२१, अंबालाल दोशी मार्ग, फोर्ट,
मुंबई ४०००२३

मौजे तिकोणा, तालुका मावळ, जिल्हा पुणे येथील ग.नं. ६०९/३, क्षेत्र ४२७२.०० चौ.मी. या जागेवर वनघर (Fo House) चे बांधकाम करण्यासाठी तहसिलदार कार्यालय, मावळ यांचे कडील जा. क्र. जमिन/एनए/एमआर/१४/०० दि. २६/१२/२०१४ अन्वये आपणास परवानगी देण्यात आली आहे.

उपरोक्त परवानगी प्रमाणे आपण श्री अजित यादव, लायमन्स नं. LMC-2006 परवानाधारक वास्तुविशारद य देखरेखीखाली वनघर (Forest House) चे बांधकाम पूर्ण केले असलेबाबत व या वनघरास भोगवटा प्रमाणपत्र मिळणेबाबत ०६/०८/२०१८ रोजी अर्ज केल्यावरून आपणास खालील वनघरास सोबतच्या परिशिष्ट ' व ' मध्ये नमूद केलेले अटीम अधिन भोगवटा करणेस संमती देण्यात येत आहे.

उपयोगात आणावयाच्या इमारतीचे वर्णन

अ.क्र.	इमारत	मंजूरीप्रमाणे	प्रत्यक्ष जागेवर	एकूण
१.	वनघर (Forest House)	तळमजला	तळमजला	१



महानगर आयुक्त

तथा

मुख्य कार्यकारी अधिकारी

पुणे महानगर प्रदेश विकास प्राधिकरण पुणेकर

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने

प्रत:- माहिती व आवश्यक कार्यवाहीसाठी.

१) ग्रामसेवक, मौजे- तिकोणा, ता- मावळ, जि- पुणे. यांना माहितीसाठी व घरपट्टी आकारणीसाठी.

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे यांचेकडील दि. 29/07/2019 रोजीचे पत्र क्र. ६९३ सोबतचे

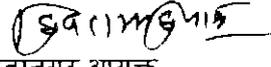
परिशिष्ट 'ब'

१८-१९

- 1) बांधकाम मंजूरीच्या आदेशातील तसेच अकूषिक परवानगी आदेशातील सर्व अटी व शर्ती अर्जदार / जमीन मालक यांचे बंधनकारक राहतील.
- 2) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील नियम क्र. 7.1 नुसार सादर प्रकल्पाचे बांधकाम विकास नियंत्रण नियमावलीनुसार करणेची तसेच भारतीय प्रमाणकानुसार सुरक्षिततेच्या सर्व निकषांचे पालन करून निष्प्रोजित बांधकाम करणे संपूर्ण जबाबदारी जमिनमालक/विकासक यांची असून प्रस्तुत प्रकरणी अर्जदार / जमीन मालक/ विकासक श्री. समीर मानदि सरैय्या यांनी दि. ०८/०८/२०१८ रोजी रुपये- 200/- स्टॅम्प पेपरवर तसे नोटलाईज्ड हमीपत्र क्र. १०७४/२०१८ सादर केलेले आ त्यास अधिन राहून भोगवटा प्रमाणपत्र देण्यात येत आहे.
- 3) प्रस्तुत वनघर प्रकल्पाकरिता आपण सादर केलेल्या प्रमाणपत्रात नमूद सक्षम प्राधिकरणाने / ग्रामपंचायतीने पिण्याच्या पाण्याचे पुरवठा न केल्यास हस्तांतरणापूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता स्वखर्चाने करणे अर्जदार / जमीन मालक / विकास यांचेवर बंधनकारक राहिल.



मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने


महानगर आयुक्त
तथा

मुख्य कार्यकारी अधिकारी
पुणे महानगर प्रदेश विकास प्राधिकरण पुणेकरीता

Income Tax Filing 2020-21 MAIL | Inbox (89,754) - saraiyam@gmail | google maps - Google Search | 18.647015,73.506949 to PAVANA |

google.com/maps/dir/18.647015,73.506949/PAVANA+DAM+VIEW+POINT,+Shevati,+Maharashtra+410406/@18.6593213,73.4937681,15z/data=!3m1!1e3!1m2!1d73.506949!2d18.647015!1m1!1s0x3bc2a84f99090dbb0x...

Apps | Bookmarks | Customize Links | Free Hotmail | Windows Marketpl... | Windows | Service Tax on Wor... | RRS | Forget AC: Cool Yo... | Build a Book Nook... | 25 Websites That W... | Google | EBOOKS | Online Application... | Other bookmarks | Reading list

18.647015,73.506949
PAVANA DAM VIEW POINT, Shevati, M...

Did you mean: A different Pawna Lake view point

Send directions to your phone

via unnamed roads 7 min
Fastest route, lighter traffic than usual 3.5 km

DETAILS

Explore PAVANA DAM VIEW POINT

- Restaurants
- Hotels
- Gas stations
- Parking Lots
- More

Map data ©2021 India Terms Privacy Send feedback 500 m

29°C Rain 2:36 PM 08-Sep-21

Defective notice u/s 139(9) - Ms... x Revised Letters - saraiyam@gmail... x google maps - Google Search x Google Maps x +

google.com/maps/@18.6469982,73.4969275,15z

Apps Bookmarks Customize Links Free Hotmail Windows Marketpl... Windows Service Tax on Wor... RRS Forget AC: Cool Yo... Build a Book Nook... 25 Websites That W... Google EBOOKS Online Application... Other bookmarks Reading list

Club Mahindra Tungji Resort
Tung Fort
Tungai Devi Temple
Bhairavnath Temple
Holiday Night Camping
Pawna Lake Boat Club
Gonate Patil Poultry Farm
Atithi Pawana Camping
Raw Escapades - Island Camp Lonavala
Adventure Land camping
Camping Village
Pawna Camping
Panselt
Letskampout Camp Pavana
Lonavala outing Club camp
Pawnacamp
Pawna Blue Water Camping-pawana lake
Pawna lake camping -Camp lakers retreat
Pawana Dam Thakursai
Pawana Dam View Point
Pawana Lake 2heartis
PAWANA THRILL CAMPING
Pawana Lake Camping
Relaxation Nest
Weekend Feels Pawna Lake Camping
Pawna Farms
Pawna Dam
Tikona Peth
Tikona Fort (Vitandgad)
Pawna View Point
Pawna nature camping & Boating
Swarg Resort
Pawana camping & boating
Sunrise camp pawna
Pawna Lakefront Camping and Boating
Lakeventure Camping
Secret Lakeview Camp
Getsetcamp
Rusticville Farmstay And Camping
Tikona Holiday Homes & Camping...
Chapetdan Maruti
Chota Hemkund Sahib Begampura
Mahrababa Mandir
Shankar Mandir
Mahaidev Mandir
Shri Nrusoba
देवस्थान, आंबवणे

Measure distance
Click on the map to add to your path
Total distance: 1.14 km (3,725.28 ft)

Map data ©2021 India Terms Privacy Send feedback 500 m

27°C AQI 60 ENG 3:47 PM INTL 13-Sep-21



Samir Saraiya <saraiyam@gmail.com>

OA 33/2018(WZ)-Report of Committee-Request for rectification of errors

1 message

Samir Saraiya <saraiyam@gmail.com>
To: collector.pune@maharashtra.gov.in, sdomaval-mh@gov.in, judicial-ngt@gov.in

Mon, Sep 13, 2021 at 5:27 PM

MOST URGENT**BY EMAIL/SPEED POST WITH A.D./HAND DELIVERY**Date: 13th September, 2021

To

The Collector

New Collector Office Building,
Station Rd, Opposite Sasoon Hospital,
Pune, Maharashtra 411001
Tel: (020) 2611 4949
collector.pune@maharashtra.gov.in

Re: Rectifications in the entry at “**Sr. No 42**” in Annexure 1 of the Report dt. 11th of August, 2021 of the Joint Site Inspection conducted on 23rd October, 2020 and 13th January, 2021 which has been duly submitted by your good offices (*enclosed herewith as Exhibit A*) on the 16th of August, 2021 before the Hon’ble National Green Tribunal in O.A. 33/2018(WZ)(M.A. no. 124/2018) pertaining to my property situated at Survey No. 609(3), Village – Tikona, Taluka – Maval, District – Pune.

Sir,

This has reference to the subject matter as aforecaptioned, in which regard I hereby state and record as under: -

- 1) That it is a matter of record that in compliance of the Order dated 30th June, 2020 passed by Hon’ble NGT your representatives along with the Officers of the Forest Department and Maharashtra Pollution Control Board as members of Joint Committee were called upon to inspect the matter under question raised in the application and submit a factual and action report before the Hon’ble NGT. (*Hereto marked and annexed as Exhibit – B is a copy of the said order*).
- 2) That the said order was available online for my perusal and inspection and on perusal thereof errors pertaining to the property are observed.
- 3) That vide this letter, I am desirous of bringing to your kind attention, certain errors in the said report, so as to enable your good offices to make the requisite rectifications and further amend the said report which has been submitted by your good offices to the Hon’ble NGT in order to reflect the correct facts as enumerated below so as to protect my legitimate rights and interests.
- 4) At the outset I have to state that the report wrongly alleges that I have not obtained the N.A. certificate. I emphatically state that I have in due compliance with the procedures as established under law, obtained the N.A. certificate from the appropriate authorities. (*Hereto marked and annexed as Exhibit – C is a copy of the N.A. certificate*).

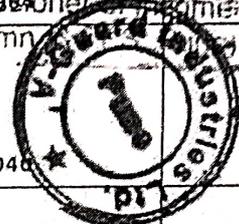


14/09/2021 03:35 PM

Hub - PF949

Worker - VINOD DTDC
 जायका आयुका (प्रवा एवं संमोचन)

SNo	PCs	Consignee	AWB	Receiver	Remarks
1		A.B. P. De P. ... null	 K37433964	14 SEP 2021 Office of the K37433964 Admn	
2		V. Grand null	 P58486040	P58486040	
3		KICI	 M87891455	close	
4		THE COLLECTOR	 F30511202	आयक/जावक लिपीक जिल्हाधिकारी कार्यालय पुणे F30511202	



DTDC Express Limited
 Regd. Office No. 3, Victoria Road
 Bengaluru - 560047

Origin: MUMBAI - MC092

Dest: PUNE - P15

PRODUCT: STD EXP-A

Type: DOCUMENT

Date: Mon Sep 13 2021

Consignor's Name: M.C. SARAIYA & CO.
 Consignor's Address: 46-A, Bombay Mutual Chambers,, 19/21, Ambalal Doshi Marg, Fort,,
 MUMBAI, MAHARASHTRA, 400001
 GSTIN No.
 Phone 9122653142 Email:

Customer Ref No:
 Consignee's Name: The Collector
 Consignee's Address: New Collector Office Building,, Station Road, Opp. Sasoon Hospital,
 PUNE, MAHARASHTRA, 411001
 GSTIN No.:
 Phone: 9122653142 Email:

Content Specification:
 Paperwork Enclosed:
 I/We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting
 Sender's Signature & Seal
 I have read and understood terms & conditions of carriage mentioned on website www.dtdc.in, and I agree to the same

Declared Value: Not Applicable
 No Of Pieces: Not Applicable
 Actual Weight: 500 Gms
 Dim: Not Applicable
 Charged weight: 500 Gms
 Name: FORT CCC
 Address: DTDC Express Ltd. Onlooker Building,
 Sir P.M.Road,, 400001
 Phone: 9152296840



AWB No: F30511202

Risk Surcharge

Owner	<input type="checkbox"/>
Carrier	<input type="checkbox"/>

http://www.dtdc.in | customersupport@dtdc.com | +91-7305770577

Amount collected (In Rs.) 90

THIS DOCUMENT IS NOT A TAX INVOICE. WEIGHT CAPTURED BY DTDC WILL BE USED FOR INVOICE GENERATION. Sender's Copy

NOTE: 100% SCD for DVEFXGN Series CONs is must. All PODs must have Sign, Stamp, Date, Time & Phone No. DRS for all series is a Must now. Submit all PODs & DRS to DMC daily.

MOST URGENTBY EMAIL/SPEED POST WITH A.D./HAND DELIVERYDate: 13th September, 2021

To
The Collector
 New Collector Office Building,
 Station Rd, Opposite Sasoon Hospital,
 Pune, Maharashtra 411001
 Tel: (020) 2611 4949
 collector.pune@maharashtra.gov.in

Re: Rectifications in the entry at "Sr. No 42" in Annexure 1 of the Report dt. 11th of August, 2021 of the Joint Site Inspection conducted on 23rd October, 2020 and 13th January, 2021 which has been duly submitted by your good offices (*enclosed herewith as Exhibit A*) on the 16th of August, 2021 before the Hon'ble National Green Tribunal in O.A. 33/2018(WZ)(M.A. no. 124/2018) pertaining to my property situated at Survey No. 609(3), Village - Tikona, Taluka - Maval, District - Pune.

CD
 14/9/2021
 डा. (ब)
 आवक/जावक निधीक
 जिल्हा कार्यालय पुणे.

This has reference to the subject matter as aforesaid, in which regard I hereby state and record as under: -

- 1) That it is a matter of record that in compliance of the Order dated 30th June, 2020 passed by Hon'ble NGT your representatives along with the Officers of the Forest Department and Maharashtra Pollution Control Board as members of Joint Committee were called upon to inspect the matter under question raised in the application and submit a factual and action report before the Hon'ble NGT. (*Hereto marked and annexed as Exhibit - B is a copy of the said order*).



Samir Saraiya <saraiyam@gmail.com>

Fwd: OA 33/2018(WZ)-Report of Committee-Request for rectification of errors

1 message

Samir Saraiya <saraiyam@gmail.com>
To: sdomaval@gmail.com

Mon, Sep 13, 2021 at 5:49 PM

----- Forwarded message -----

From: **Samir Saraiya** <saraiyam@gmail.com>
Date: Mon, Sep 13, 2021 at 5:27 PM
Subject: OA 33/2018(WZ)-Report of Committee-Request for rectification of errors
To: <collector.pune@maharashtra.gov.in>, <sdomaval-mh@gov.in>, <judicial-ngt@gov.in>

MOST URGENT

BY EMAIL/SPEED POST WITH A.D./HAND DELIVERY

Date: 13th September, 2021

To

The Collector

New Collector Office Building,
Station Rd, Opposite Sasoon Hospital,
Pune, Maharashtra 411001
Tel: (020) 2611 4949
collector.pune@maharashtra.gov.in

Re: Rectifications in the entry at “**Sr. No 42**” in Annexure 1 of the Report dt. 11th of August, 2021 of the Joint Site Inspection conducted on 23rd October, 2020 and 13th January, 2021 which has been duly submitted by your good offices (**enclosed herewith as Exhibit A**) on the 16th of August, 2021 before the Hon’ble National Green Tribunal in O.A. 33/2018(WZ)(M.A. no. 124/2018) pertaining to my property situated at Survey No. 609(3), Village – Tikona, Taluka – Maval, District – Pune.

Sir,

This has reference to the subject matter as aforecaptioned, in which regard I hereby state and record as under: -

- 1) That it is a matter of record that in compliance of the Order dated 30th June, 2020 passed by Hon’ble NGT your representatives along with the Officers of the Forest Department and Maharashtra Pollution Control Board as members of Joint Committee were called upon to inspect the matter under question raised in the application and submit a factual and action report before the Hon’ble NGT. (**Hereto marked and annexed as Exhibit – B is a copy of the said order**).
- 2) That the said order was available online for my perusal and inspection and on perusal thereof errors pertaining to the property are observed.
- 3) That vide this letter, I am desirous of bringing to your kind attention, certain errors in the said report, so as to enable your good offices to make the requisite rectifications and further amend the said report which has been



214979512

14/09/2021 03:27 PM

Hub - PF949

Worker - SHUBHAM DTDC

SNo	PCs	Consignee	AWB	Receiver	Remarks
1		OFFICE OF THE SUB DIVISIONAL OFFICER	 F30511201	F30511201	-

NOTE: 100% SCD for DVEFXGN Series CONs is must. All PODs must have Sign, Stamp, Date, Time & Phone No. DRS for all series is a Must now. Submit all PODs & DRS to DMC daily.

आयक जागतिक लिमीटेड
उपविभागीय अधिकारी कार्यालय
मावल - मुळशी उपविभाग पुणे
दिनांक - १४/०९/२०२१

		DTDC Express Limited Regd. Office No. 3, Victoria Road Bengaluru - 560047	Origin: MUMBAI - MC092 PRODUCT: STD EXP-A	Dest. PUNE - P15 Type: DOCUMENT Date: Mon Sep 13 2021
Consignor's Name: M.C. SARAIYA & CO. Consignor's Address: 46-A, Bombay Mutual Chambers,, 19/21, Ambalal Doshi Marg, Fort,, MUMBAI, MAHARASHTRA, 400001 GSTIN No.: Phone: 9122653142 Email:		Customer Ref No: Consignee's Name: OFFICE OF THE SUB DIVISIONAL OFFICER Consignee's Address: Maval - Munshi Sub Division Pune,, New Administrative Building, 2nd Floor, Opp. Vidhan Bhavan,, PUNE, MAHARASHTRA, 411001 GSTIN No.: Phone: 9122653142 Email:		
Content Specification : Paperwork Enclosed : I/We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting Sender's Signature & Seal I have read and understood terms & conditions of carriage mentioned on website www.dtdc.in, and I agree to the same.	Declared Value: Not Applicable No Of Pieces: Not Applicable Actual Weight: 500 Gms Dim: Not Applicable Charged weight: 500 Gms Name : FORT CCC Address: DTDC Express Ltd. Onlooker Building, Sir P.M.Road,, 400001 Phone : 9152296840	 AWB No: F30511201		
http://www.dtdc.in customersupport@dtcd.com +91-7305770577		Risk Surcharge		Owner <input type="checkbox"/> Carrier <input type="checkbox"/>
		Amount collected (in Rs.) 90		Sender's Copy
THIS DOCUMENT IS NOT A TAX INVOICE. WEIGHT CAPTURED BY DTDC WILL BE USED FOR INVOICE GENERATION.				